

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 129/MP/2024**

- Subject : Petition under Section 79, 142 read with Section 146 and 149 of the Electricity Act, 2003 and Regulation 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondent No.1 for non-compliance of the order dated 30.10.2023 passed by the Commission in Petition No. 230/MP/2022.
- Petitioner : E.I.D Parry (India) Limited (EIDPIL)
- Respondents : Transmission Corporation of Andhra Pradesh Limited and Ors.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Manu Seshadri, Advocate, EIDPIL  
Shri A. Ganguly, Advocate, EIDPIL  
Shri Sahil, Advocate, EIDPIL  
Ms. Aakriti Gupta, Advocate, EIDPIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking enforcement/execution/implementation of the Commission's order dated 30.10.2023 in Petition No. 230/MP/2022 and seeking consequential directions to Respondent No.1 to ensure that the Petitioner's dues are settled forthwith in a time bound manner.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to Respondents.
- (b) Respondents to file their respective replies to the Petition, if any, within three weeks with a copy to the Petitioner who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **4.7.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**